

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1433/2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mushtaq Ahmed
S/O Shri Abdul Karim
R/O Ward N.12, Near Jamia Masjid, Tehsil & District Rajouri

vide notification No. 475 of 2021/RG/LP dated 05.06.2021 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29057-64 RG/LP Dated: 08-07-2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmed, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1434 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amjad Ali
S/O Shri Abdul Aziz
R/O Swari, Tehsil Kotranka & District Rajouri

vide notification No. 1465 of 2021/RG dated 16.12.2021 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29065-72 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amjad Ali, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1435 of 2024 RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ashraf
S/O Shri Lal Din
R/O Mohra, Tehsil Kotranka, District Rajouri

vide notification No. 1506 of 2021/RG dated 16.12.2021 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29073-80 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ashraf, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1436 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Iqra Hussain
D/o Shri Mohd. Hussain
R/o H.No. 24, Dalpatian Mohalla near DC office Jammu, Tehsil & District Jammu

vide notification No. 1206 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29081-88 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Hussain, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1437 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aaditya Ashok Magotra
S/O Shri Ashok Kumar Magotra
R/O 57/4 ,Chhanni Himmat ,Tehsil Bahu & District Jammu

vide notification No. 1466 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29089-96 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaditya Ashok Magotra, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1438 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abdul Rehman
S/O Shri Khadam Hussain
R/O Saroola, Tehsil Manjakote, District Rajouri

vide notification No. 1467 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29097-104RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rehman, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1439 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abheet Sangotra
S/O Shri Naresh Kumar Sharma
R/O 65 Garhi Bishna, Jourian, Tehsil Khour, District Jammu

vide notification No. 1469 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29105-12 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abheet Sangotra, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14409/2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aditya Yogi
S/O Shri Maharaj Krishan Yogi
R/O Bungam, Martand, Mattan, Tehsil Mattan & District Anantnag

vide notification No. 1470 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29113-20 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Yogi, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1441 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Akanksha Chib
D/o Shri Davinder Singh Chib
R/o Village Palli Demote, Tehsil & District Ramban

vide notification No. 1471 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29121-28 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akanksha Chib, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1442 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Amreen
D/O Shri Mohd Iqbal
R/O Mahore, Kund Mahore, Tehsil Mahore & District Reasi

vide notification No. 1473 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29129-36 /RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amreen, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1443 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anjali Satnami
D/O Shri Dhananjay Satnami
R/O Sector -3, H.No.341 Channi Himmat, Tehsil Bahu, District Jammu

vide notification No. 1476 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29137-44 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Satnami, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1444 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anuj Sharma
S/O Shri Jung Bahadur Sharma
R/O House No.311, Mast Garh, Tehsil & District Jammu

vide notification No. 1478 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29145-52 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anuj Sharma, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14459/2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anum Pathan
D/O Shri Mohd Ayoub Khan
R/O Potha, Samote W.No. 3, Tehsil Surankote & District Poonch

vide notification No. 1479 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29153-60 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anum Pathan, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1446 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anushka Bakshi
D/o Shri Rajesh Bakshi
R/o H.No. 795, Janipur Colony, Tehsil & District Jammu

vide notification No. 1480 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29161-68 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anushka Bakshi, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1447 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Arushi Rakwal
D/O Shri Mohan Singh
R/O Chak Rakwalan Tehsil & District Udhampur

vide notification No. 1481 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29169-76 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arushi Rakwal, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1448 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashaq Hussain Wani
S/O Shri Gulzar Ahmed Wani
R/O Gool, Tehsil Gool, District Ramban

vide notification No. 1482 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29177-84 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashaq Hussain Wani, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1449 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ayush Bhardwaj
S/o Shri Rajinder Kumar
R/o H.No. 36, New Company Bagh, Canal Road, Jammu

vide notification No. 1483 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29185-92 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Bhardwaj, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14509/2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Azhar Farooq
S/O Shri Mohd Farooq
R/O Naka Manjhari, Tehsil Mendhar, District Poonch

vide notification No. 1484 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29/93-200 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azhar Farooq, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1451/2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Dhanakashi Pandita
D/O Shri Shiv Kumar Pandita
R/O H.No 56, Vasik Dera, Tehsil Bhaderwah, District Doda

vide notification No. 1488 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29201-08 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dhanakashi Pandita, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1452 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Fahad Bin Ashraf

S/O Shri M.M Ashraf

R/O Lane No. 4, Narwal Bala, Karyani Talab Bathindi, Tehsil Bahu & District Jammu

vide notification No. 1489 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29209-16 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fahad Bin Ashraf, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1453 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Geetanjali
D/o Shri Balram Singh
R/O W.No.2, Tehsil & District Kathua

vide notification No. 1491 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29217-24 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Geetanjali, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1454 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gowhar Naveed
S/O Shri Firdous Hussain Rather
R/O Mohalla Faridiya, W.No. 16, Tehsil & District Doda

vide notification No. 1492 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29225-32 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gowhar Naveed, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1455 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Habib Ur Rehman
S/O Shri Noor Mohd
R/O Village Kathau Kathar, Tehsil Maira Mandriah, District Jammu

vide notification No. 1493 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29233-40 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Habib Ur Rehman, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1456 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imran Nabi
S/O Shri Gh. Nabi
R/O Usmaniya Mohalla Kishtwar, BT Ist Ward No .5 Tehsil & District Kishtwar

vide notification No. 1494 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29241-48 /RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imran Nabi, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1457 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Irfana Akhtar
D/O Shri Ghulam Mohi-Ud-Din Malik
R/O Gulab Garh, Tehsil Mahore, District Reasi

vide notification No. 1495 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29249-56 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Irfana Akhtar, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1458 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ishika Sambyal
D/O Shri Devinder Singh
R/O Kehli Mandi Samba, W.No. 14, Mohalla Upperla, Tehsil & District Samba.

vide notification No. 1496 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29257-64 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishika Sambyal, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1459 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jashandeep Kour
D/O Shri Devinder Singh
R/O VPO Raika Labanah, Tehsil Ramgarh, District Samba

vide notification No. 1498 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29265-72 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jashandeep Kour, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14609/2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jhanvi Sharma
D/o Shri Amit Magotra
R/o Village Bara Vijaypur Samba, Tehsil Vijaypur & District Samba

vide notification No. 1499 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29273-80 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jhanvi Sharma, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14619/2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ketan Kumar
S/O Shri Sunil Kumar
R/O Ward No 12, Hiranagar, Tehsil Hiranagar & District Kathua

vide notification No. 1501 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29281-88 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ketan Kumar, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1462 of 2026/RG/LP Dated: 08 07.2026

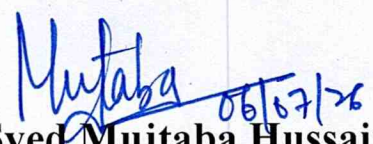
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mahima Badyal
D/o Shri Radha Krishan Badyal
R/o Hatta Kishtwar, Tehsil and District Kishtwar

vide notification No. 1504 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

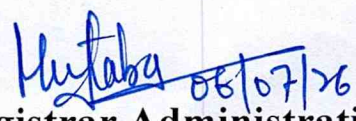
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 29289-96 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mahima Badyal, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1463 of 2026/RG/LP Dated: 08 07.2026

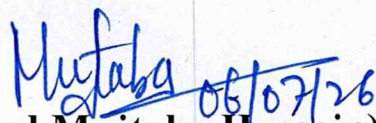
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mamta Devi
D/O Shri Bal Krishan
R/O Hanzal Marwah , Tehsil Marwah & District Kishtwar

vide notification No. 1506 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

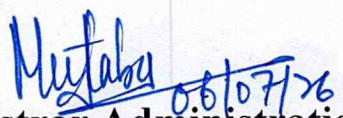
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 29297-304RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mamta Devi, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1464 of 2021/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manisha Choudhary
D/O Shri Sham Singh
R/O Barota Camp, Tehsil Ramgarh, District Samba

vide notification No. 1507 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29305-12 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Choudhary, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1465 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manisha Gouria
D/O Shri Kuldeep Singh
R/O Bathi, Alinbass, Tehsil Ukhral, District Ramban

vide notification No. 1508 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29313-20 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manisha Gouria, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1466 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohatashim Nissar Wani
S/O Shri Nissar Ahmad Wani
R/O Post Office Banihaal, Koot Dooligam, Tehsil Banihal, District Ramban

vide notification No. 1510 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29321-28 RG/LP Dated: 08/07/2026

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4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohatashim Nissar Wani, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1467 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Arish Chandel
S/O Shri Mohd Aslam Chandel
R/O Sambal Near D.C Residence Tehsil & District Udhampur

vide notification No. 1511 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29329-36 RG/LP Dated: 08/07/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Arish Chandel, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1468 of 2026/RG/LP Dated: 08 07.2026

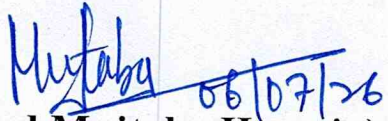
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Asif
S/o Shri Noor Hussain
R/o Near Middle School Sokar, Prori, Tehsil Kotranka, District Rajouri

vide notification No. 1512 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 29337-44 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Asif, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1469 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Junaid
S/o Shri Abdul Majeed
R/o Jalalabad, Sunjwan, Tehsil Bahu, District Jammu

vide notification No. 1513 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29345-52 RG/LP Dated: 08/07/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Junaid, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1470 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Muskan Mehra
D/O Shri Prem Kumar Mehra
R/O H.No 243/4, Shant Nagar Janipur, Tehsil & District Jammu

vide notification No. 1516 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29353-60 RG/LP Dated: 08/07/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muskan Mehra, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1471 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nafeesa Nusrat
D/o Shri Mohd Iqbal Sheikh
R/o Village Dandi, Udrana Tehsil Bhaderwah District Doda

vide notification No. 1517 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29361-68 RG/LP Dated: 08/07/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nafeesa Nusrat, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1472 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nizam Din
S/o Shri Lal Din
R/o Sehora, P/O Bishnah, Tehsil Bishnah & District Jammu

vide notification No. 1518 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29369-76 RG/LP Dated: 08/07/2026

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1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nizam Din, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1473 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Paras Mankotia
S/o Shri Pawan Mankotia
R/o Village Amwara, Tehsil Majalta, District Udhampur

vide notification No. 1519 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29377-84 RG/LP Dated: 08/07/2026

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Paras Mankotia, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1474 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Poornima Jojra
D/O Shri Romesh Chander
R/O W.NO 7, H.No. 74, Tehsil R.S Pura, District Jammu

vide notification No. 1520 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29385-92 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Poornima Jojra, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1475 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pratyaksh Deoria
S/O Shri Parjog Raj
R/O Deoray Kubbay, Tehsil Marh, District Jammu

vide notification No. 1521 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

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Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration
8

No: 29393-400 RG/LP Dated: 08/07/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pratyaksh Deoria, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14769/2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priyanka Singh
D/o Shri Jagmohan Singh
R/o Sunail, Tehsil Akhnoor & District Jammu

vide notification No. 1525 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29401-08 RG/LP Dated: 08/07/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Singh, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1477 of 2024 RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Radhika Sharma
D/o Shri Subash Chander
R/o Ward No. 2, House No. 78, Muradpur, Tehsil and District Rajouri

vide notification No. 1526 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29409-16 RG/LP Dated: 08/07/2026

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4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Radhika Sharma, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1478 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Radhika Wazir
D/O Shri Narayan Parshad Wazir
R/O Wazir Kotly, Tehsil Bhaderwah, District Doda

vide notification No. 1527 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29417-24 RG/LP Dated: 08/07/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Radhika Wazir, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14790/2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rashad Amin Malik
S/o Shri Mohd Amin Malik
R/o Chamalwas, Nixihall, Tehsil Banihal & District Ramban

vide notification No. 1531 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29425-32 RG/LP Dated: 08/07/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rashad Amin Malik, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1480 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rinkash Singh Rakwal
S/O Shri Rattan Singh
R/O House No -1A, Shiv Baba Ichhia Niwas, Laxmi Puram Ext, Lane No 2, Main
Road Chinore Jammu.

vide notification No. 1532 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29433-40 /RG/LP Dated: 08/07/2026

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3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rinkash Singh Rakwal, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1481 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rishi Sharma

S/O Shri Krishan Kumar Sharma

R/O Plot No. 161 Ext. Janipur Housing Colony, Tehsil & District Jammu

vide notification No. 1533 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29441-48 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishi Sharma, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1482 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohit Belam
S/o Shri Balkar Ram
R/o Ward No. 12, H.No.170 Shiv Nagar, Shiv Nagar, Tehsil R.S Pura, District
Jammu

vide notification No. 1535 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29449-56 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Belam, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1483 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohit Sharma
S/o Shri Om Parkash
R/o Firing Lane Bhajwal, Sunderbani, Tehsil Sunderwani & District Rajouri

vide notification No. 1536 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29457-64 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Sharma, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1484 of 2026 /RG/LP Dated: 07 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Salman Reyaz Mir
S/o Shri Reyaz Ahmed Mir
R/o Bingara, Mirpoora, Tehsil Pogal Paristan, District Ramban

vide notification No. 1537 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29465-72 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Salman Reyaz Mir, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1485 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Seema Naz
D/o Shri Ghulam Qadir Wani
R/o Sonder, Tender, Dachhan, Tehsil Dachhan & District Kishtwar

vide notification No. 1538 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29473-80 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seema Naz, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1486 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shakshi Sharma
D/O Shri Rajinder Kumar Sharma
R/O Village Jakh, Ward No. 4, Tehsil Vijaypur, District Samba

vide notification No. 1539 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29481-88 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shakshi Sharma, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1487 of 2025/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sharuv Sharma
S/O Shri Surinder Kumar
R/O Ward No 4, Khour, Tehsil Khour, District Jammu

vide notification No. 1541 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29489-96 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sharuv Sharma, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1488 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shiv Kumar
S/O Shri Gharoo Ram
R/O Sadral Mohra, Bara Khetar, Utterbehni, Tehsil Barhmana & District Samba

vide notification No. 1542 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29497-504 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shiv Kumar, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1489 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumritka Bharti
D/o Shri Gandharb Chand
R/o Ladda, Ladha, P.O Kouri Ladda, Tehsil Mounagri, District Udhampur

vide notification No. 1544 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29505-12 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumritka Bharti, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1490 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ujjwal Bhuria
S/o Shri Parveen Kumar Sharma
R/o Meen Charkan, Smailpur, Tehsil Bari Brahmana & District Samba

vide notification No. 1545 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29513-20 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ujjwal Bhuria, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14910/2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Urnesh Kumar Bhardwaj
S/o Shri Bhim Sen
R/o H.No. 487, Patoli Mangotrian, Tehsil and District Jammu

vide notification No. 1546 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29521-28 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Urnesh Kumar Bhardwaj, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 19929/2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vanshika
D/O Shri Sham Singh
R/O Ward No. 12, Tehsil Ramnagar, District Udhampur

vide notification No.1547 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till **31.07.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29529-36 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanshika, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1493 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Sagar
S/O Shri Ram Krishan
R/O House No 154, Sec.F Sainik Colony, Tehsil Bahu & District Jammu.

vide notification No. 1549 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 29537-44 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Sagar, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1494 of 2025/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waseem Raja
S/O Shri Raj Wali Sheikh
R/O Usmaniya Mohalla Kishtwar, BT Ist Ward No .5, Tehsil & District Kishtwar

vide notification No. 1551 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29545-52 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Raja, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1795 of 2026 /RG/LP Dated: 08 07.2026

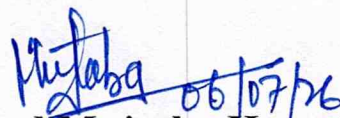
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashish Sharma
S/o Shri Vikram Kumar
R/o Village Malpur, Tehsil Bhalwal & District Jammu

vide notification No. 1909 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

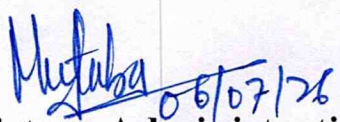
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 29553-60 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Sharma, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1496 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Basu Khajuria
S/o Shri Jyoti Parkash Khajuria
R/o H.No. 8, Krishna Nagar ,Vinayak Bazar, Tehsil and District Jammu

vide notification No. 1910 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29561-68 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basu Khajuria, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1497 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kasid Niyazi Shah
S/o Shri Kousar Niyazi Shah
R/o Village Joura Kalan, Tehsil Kahara, District Doda

vide notification No. 1923 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29569-76 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kasid Niyazi Shah, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1498 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammed Hannan Tufhiem
S/o Shri Khursheed Ahmed
R/o Seri Khawaja, Tehsil Haveli, District Poonch

vide notification No. 1933 of 2025/RG/LP dated 16.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29577-84 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr.** Mohammed Hannan Tufhiem, **Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1499 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Paramveer Singh

S/o Shri Amrik Singh

R/o Ward No. 2, Kuddhar (Shaleen) ,P.O Dhandal, Tehsil Kasti Garh and District Doda

vide notification No. 1950 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29585-92 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Paramveer Singh, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 15000/2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pariyat Dagyal

S/o Shri Pardeep Kumar

R/o Kanak Mandi, H.No. EP650, Mohalla Daru Gira, Tehsil and District Jammu

vide notification No. 1951 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29593-600 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pariyat Dagyal, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1501 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Kumar Padha
S/o Shri Tara Chand Padha
R/o Bani ,Tehsil Bani & District Kathua

vide notification No. 1957 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29601-08 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Kumar Padha, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1502 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajat Rekhi
S/o Shri R. K Rekhi
R/o H.No. 43, Sector-5, Trikuta Nagar , Tehsil Bahu and District Jammu

vide notification No. 1960 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29609-16 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Rekhi, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1503 of 2026 /RG/LP Dated: 08 07.2026

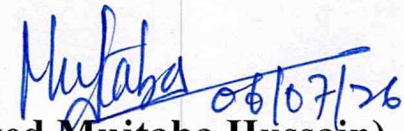
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ruby Kumari
D/o Shri Chameli Ram
R/o Village Dei Chack, Ward No. 7, P.O Bhadrore, Tehsil Marh & District Jammu

vide notification No. 1963 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

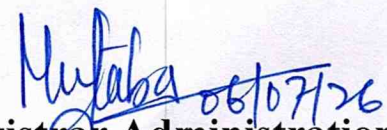
By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 29617-24 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruby Kumari, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1504 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sachin Kumar Choudhary
S/o Shri Narinder Choudhary
R/o Ward No. 4, H.No. 157, Govind Nagar Nowshera, Tehsil Nowshera, District
Rajouri

vide notification No. 1967 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29625-32 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sachin Kumar Choudhary, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1505 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sakib Zabir
S/o Shri Mohd. Zabir
R/o Badhoon, P/O Badhoon, Tehsil and District Rajouri

vide notification No. 1971 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29633-40 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sakib Zabir, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1506 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sanaha Qazi
D/o Shri Qazi Bahu Ud Din
R/o Hidyul Kishtwar, Tehsil and District Kishtwar

vide notification No.1974 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29641-48 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sanaha Qazi, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1507 of 2026/RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sheetal Devi
D/o Shri Sanjay Kumar
R/o Village Meherara, Tehsil Bhaderwah & District Doda

vide notification No. 1985 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29649-56 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal Devi, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1508 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saher Verma
D/o Shri Kamal Kumar
R/o 622-A, Gandhi Nagar Jammu, Ward No.21, Tehsil Bahu & District Jammu

vide notification No. 1969 of 2025/RG/LP dated 17.06.2025 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29657-64 RG/LP Dated: 08/07/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saher Verma, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1509 of 2026 /RG/LP Dated: 08 07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Rashid
S/O Shri Abdul Qayoom
R/O Dogiaa Hariban Thanamang, Tehsil Darhal, District Rajouri

vide notification No. 57 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.07.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29665-72 RG/LP Dated: 08-7-2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Rashid, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration